

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Excise Appeal No. 76463 of 2016

(Arising out of Order-in-Original No. 13/Commissioner/CE/Kol-IV/2016 dated 27.05.2016 passed by the Commissioner of Central Excise, Kolkata-IV Commissionerate, M.S. Building, 15/1, Strand Road, Kolkata – 700 001)

M/s. Mayur Ply Industries Limited

: Appellant

NH-2, Delhi Road, P.O.: Belumilki,
Hooghly – 712 223

VERSUS

Commissioner of Central Excise

: Respondent

Kolkata-IV Commissionerate,
M.S. Building, 15/1, Strand Road, Kolkata – 700 001

APPEARANCE:

Shri Sukalpa Seal, Advocate for the Appellant

Shri S. Dey, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 75189 / 2025

DATE OF HEARING / DECISION: 27.01.2025

ORDER: [PER SHRI ASHOK JINDAL]

Today, when the matter was called for hearing, the Ld. Counsel appearing on behalf of the appellant submitted that they have opted for the Sabka Vishwas (Legacy Dispute Resolution) Scheme [SVLDRS], 2019. He also filed a copy of the Form No. SVLDRS-4 in support thereof, which is the Discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of the SVLDRS, 2019. Thus, we find that the present appeal is deemed to have been withdrawn in accordance with the provisions contained in Section 127 (6) of the Finance (No. 2) Act, 2019 for availing the benefit under the SVLDRS.

2. In view of the above, the appeal is dismissed,
as withdrawn.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd